Àmdt. Bill

होगी तो वह भी आयेगी, सभी की श्रायेगी। मेरा मपना ख्याल था कि जब श्रापके नुमाइन्दे वहां पर बैठे थे तो फिर एतराज नही उठाना चाहिए था।

श्री ग्नार॰ वी॰ वड़े (लरगोन) : हमारे पांडे जी ने मंज़ूर किया है इसलिए हमे कोई आपत्ति नही है।

ग्रध्यक्ष महोदय: फिर इनको यहां पर नही उठाना चाहिए था । लीडरों का फैसला होता है लेकिन ये यहा पर उठकर खड़े हो जाते है ।

MR. SPEAKER I shall now put the motion moved by Shri Raj Bahadur, as modified, to the voie of the House.

The question is :

• That this House do agree with the I ifth Report of the Business Advisory Committee presented to the House on the 17th November, 1971, subject to the modification that against item (27) of paragraph 2 of the Report, for "Monday, the 22nd November, 1971" "Tuesday, the 23rd November, 1971" be substituted.

The motion was adopted.

12.53 hrs.

FORWARD CONTRACTS (REGULATION) AMENDMENT BILL*

THE MINISTER OF INDUSTRIAL DEVELOPMENT (SHRI MOINUL HAQUE CHOUDHURY) : Sir, I move for leave to introduce a Bill further to amend the Forward Contracts (Regulation) Act, 1952.

MR. SPLAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Forward Contracts (Regulation) Act, 1952."

The motion was adopted.

SHRI MOINUL HAQUE CHOU-DHURY : Sir, I introduce the Bill. 12.54 hrs.

STATEMENT RE. FORWARD CONT-RACTS (REGULATION) AMEND-MENT ORDINANCE

THE MINISTER OF INDUSTRIAL DEVELOPMENT (SHRI MOINUL HAQUE CHOUDHURY): Sir, I lay on the Table a copy of the explanatory statement (Hındi and English versions) giving reasons for immediate legislation by the Forward Contracts (Regulation) Amendment Ordinance, 1971, as required under rule 71 (1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

COMMISSIONS OF INQUIRY (AMENDMENT) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): Sir, I move for leave to introduce a Bill to amend the Commissions of Inquiry Act, 1952.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to amend the Commissions of Inquiry Act, 1952."

The motion was adopted.

SHRI RAM NIWAS MIRDIIA : Sir, I introduce the Bill.

12 55 hrs.

MOTION RE. ELEVENTH REPORT OF THE COMMISSIONER FOR LING-UISTIC MINORITIES -- Con d.

MR. SPEAKFR : Shri Mohapatra to continue his speech. He is absent. Shri Sambhali.

श्री इसहाक सम्भ गे (ग्रमरोहा) : सदर साहव यह लिसानी अक्लियतों के कमिश्नर साहव की 144 सफे की रिपोर्ट हमारे सामने है। कमि-श्नर साहब की हम बहुत इज्जत करते हैं ग्रौर हम समभते है कि उन्होंने मेहनत की है, बड़ी

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